

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 636/2017

The 21st day of January, 2019

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. ARADHANA JOHRI, MEMBER (A)**

Shri Amit, Age 32 years,
Ex. Driver, DTC,
S/o Shri Ranbir Singh,
R/o VPO-Manduthi, Near Reliance Tower,
Tehsil-Bahadurgarh,
District-Jhajjar (HR). .. Applicant

(By Advocate : Shri Sachin Chauhan)

Versus

1. Delhi Transport Corporation,
Through its Chairman,
D.T.C, I.P. Depot,
New Delhi.
2. The Depot Manager,
Delhi Transport Corporation,
Rohini Depot-I,
Dehli-110085. ...Respondents

(By Advocate : Ms. Swati for Ms. Aarti Mahajan Shedha)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard both the sides.

2. When the matter was taken up for hearing, it is brought to our notice that the subject matter of the instant O.A. is squarely covered by an order of this Tribunal in OA No.2351/2015 and batch

dated 26.10.2016 in *Hari Om Singh Vs. DTC & Ors.* It is also brought to our notice that against the said batch of OAs, number of writ petitions have been filed by the respondents and the directions of this Tribunal insofar as reinstatement and payment of monetary benefits were already stayed.

3. In the circumstances, the O.A. is disposed of in terms of the order dated 26.10.2016 in OA No.2351/2015 and batch in *Hari Om Singh Vs. DTC & Ors.* (supra). However, the same is subject to the writ petitions preferred by the respondents against the various cases in *Hari Om Singh* and batch. Further, the applicant is entitled for the arrears from the date of filing of the O.A. No costs.

(ARADHANA JOHRI)
Member (A)

(V. AJAY KUMAR)
Member (J)

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